GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:3554 ANSWERED ON:03.09.2012 RSBY Panda Shri Baijayant;Tarai Shri Bibhu Prasad;Yadav Shri Ranjan Prasad

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a)whttther unscrupulours doctors sure conducting unnecessaiy surgeries such as hysterectomies etc. to claim money under the Rashtriya Swasthya Birna Yojana (RSBY);

(b)if so, the details thereof;

(c)whether any inquiry has been conducted into the matter; and

(d)if so, the number of such cases reported iduring the last three years along with the action taken against such doctors year-wise and State-wise?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALUKAKJUN KHARGE)

(a) to (d): Various News items have appeared in Newspapers regarding hysterectomy operations performed by the Hospitals in the States of Chhattiisgarh and Bihar on the Rashtriya Swasthya Bima Yojana (RSBY) patients just to corner the money from Insurance Companies, even when it was not required medically. Keeping in view the seriousness of charges, a Central Teamn was constituted in the Ministry of labour & Employment 1to visit the States of Chhattisgarh and Bihar, to ascertain facts lin the context of the media reports and visit the concerned Districts also to interact with the officials, insurance company representatives, hospitals and other related persons. The Central Team visited the States of Chhattisgarh and Bihar in the third and fourth week of August 2012 and submitted its findings to the Ministry. The overall observation of the Central Team is that RSBY Is not a `reason` for the hysterectomy surgeries being done on the patients, which is otherwise also being performed in the State of Chhattisgarh and Bihar in case of inion-RSBY patients.

However, as a precautionary measure for RSI3Y cases, Ministry ctf Labour & Employment has issued sin advisory to the States/UTs that for alii Hysterectomy operations to be performed by the Hospitals on women less than 40 years of age, prior approval (Authorization letter) of the Insurance Company has to be taken before the operations are conducted.